

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

C. P. No. 815/2014

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.08.2017**

**NAME OF THE COMPANY:** Ms. Ameeta Mehra V/s. Ministry of Corporate Affairs and Ors.

**SECTION OF THE COMPANIES ACT:** 633(2)

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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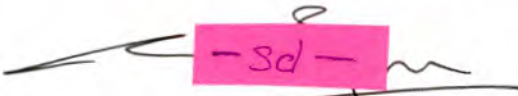
For the Petitioner (s) : Mr. Jeevesh Nagrath, Advocate

For the Respondent (s) : Mr. Nitya Sharma, Advocate

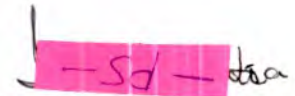
**Order**

It is submitted that talks of compromise are in progress and are likely to be concluded shortly. It is submitted that further time is also being prayed for to comply with the statutory compliances under the Act. In view of the same, both the parties pray for an adjournment

To come up on 5<sup>th</sup> October, 2017.



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**